

PAPERS Laid ON THE TABLE
ANNUAL REPORT (1963-64) OF THE INDIAN
INSTITUTE OF TECHNOLOGY, BOMBAY

THE MINISTER OF EDUCATION
(SHRI M C CHAGLA) Sir, I beg to lay
on the Table a copy of the Sixth Annual
Report of the Indian Institute of Techno-
logy, Bombay, for the year 1963-64 [Placed in
Library See No LT-6868/66]

ANNUAL REPORT (1963-64) OF THE INDIAN
INSTITUTE OF TECHNOLOGY, MADRAS

SHRI M C CHAGLA Sir I also beg to
lay on the Table a copy of the Fifth Annual
Report of the Indian Institute of Techno-
logy, Madras, for the year 1963-64 [Placed
in Library See No LT-6869/66]

ANNUAL REPORT (1963-64) OF THE INDIAN
INSTITUTE OF SCIENCE, BANGALORE

SHRI M C CHAGLA: Sir, I also beg to
lay on the Table a copy of the Fifty-fifth
Annual Report of the Indian Institute of
Science, Bangalore, for the year 1963-64
[Placed in Library See No LT-6870/66]

THE OIL AND NATURAL GAS COMMISSION
(AMENDMENT) RULES, 1966

THE MINISTER OF PETROLEUM
AND CHEMICALS (SHRI O V
ALAGESAN): Sir, I beg to lay on the Table,
under sub-section (3) of section 31 of the
Oil and Natural Gas Commission Act, 1959,
a copy of the Ministry of Petroleum and
Chemicals Notification G. S. R. No 1218,
dated the 23rd July, 1966, publishing the Oil
and Natural Gas Commission (Amendment)
Rules, 1966 [Placed in Library See
No LT-6794/66]

THE KERALA SCHEDULED CASTES AND
SCHEDULED TRIBES PREVENTION OF EVIC-
TION ORDINANCE, 1966

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION (DR
SHRIMATI T S SOUNDARAM RAMA-
CHANDRAN) Sir on behalf of Shrimati
Margatham Chandrasekhar, I beg to lay on
the Table, under sub-clause (a) of clause (2)
of article 213 of the Constitution read with
clause (c) (iv) of the Proclamation (G. S. R.
No 490) issued on the 24th March, 1965
in relation to the State of Kerala, a copy of
the Government of Kerala (Law Depart-
ment) Notification No 6420-H4 66 Law,

dated the 5th July, 1966, publishing the
Kerala Scheduled Castes and Scheduled
Tribes Prevention of Eviction Ordinance
1966 (No 2 of 1966) [Placed in Library
See No LT-6827/66]

THIRTY-THIRD REPORT OF THE COMMITTEE ON PUBLIC UNDERTAK- INGS

SHRI ARJUN ARORA (Uttar Pradesh)
Sir, I beg to lay on the Table a copy of the
Thirty-third Report of the Committee on
Public Undertakings on the action taken by
the Government on the recommendations
contained in its Eleventh Report on the
Rourkela Steel Plant of the Hindustan Steel
Limited.

ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE MINISTER OF EDUCATION
(SHRI M C CHAGLA) With your per-
mission, Sir, I rise to announce that the
Government Business in this House during
the week commencing 22nd of August,
1966 will consist of:

- (1) Further discussion on devaluation
of the rupee
- (2) Consideration and passing of the
Constitution (Eighteenth Amend-
ment) Bill, 1966, as passed by the
Lok Sabha, to be taken up imme-
diately after disposal of questions
on Wednesday, the 24th of August,
1966.
- (3) Consideration of a Resolution to be
moved by the Minister of Commerce
seeking approval of the notification
issued on the 2nd of August, 1966,
regarding levy of export duties
- (4) Consideration and return of the
Customs (Amendment) Bill, 1966,
as passed by the Lok Sabha
- (5) Consideration and passing of the
following Bills as passed by the Lok
Sabha
The Advocates (Amendment) Bill,
1966,
The Criminal Law Amendment
(Amending) Bill, 1966